

Clause 1

2. That at page 1,—
 - (i) in line 3, omit "(1)";
 - (ii) omit line 8.
3. That at page 1, line 4,—

for "1958" substitute "1959"."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-EIGHTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions

PUBLIC ACCOUNTS COMMITTEE

THIRTEENTH REPORT

Shri A. C. Guha (Barasat): I beg to present the Thirteenth Report of the Public Accounts Committee on the Appropriation Accounts of the Government of Delhi for the year 1954-55 and 1955-56 and Finance Accounts for the year 1954-55 and Audit Reports thereon

ESTIMATES COMMITTEE

FORTY-SECOND REPORT

Shri Thirumala Rao (Kakinda): I beg to present the Forty-second Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-fifth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Ordnance Factories (Staff Matters and Training).

12.45 hrs.

*DEMANDS FOR GRANTS (contd).

Ministry of Law

Mr Speaker: The House will now take up discussion and voting on Demands Nos. 70 and 71 relating to the Ministry of Law for which five hours have been allotted.

Members desirous of moving cut motions may hand over at the Table within 15 minutes the numbers of the selected cut motions. I shall treat them as moved, if the Members in whose names those cut motions stand are present in the House and the motions are otherwise in order.

Shri Khadilkar (Ahmednagar): rose—

Mr. Speaker: Is the hon. Member a practising lawyer?

Shri Khadilkar: No I am really thankful to you for giving me an opportunity—a common man—to express my point of view regarding the Ministry of Law

Mr Speaker: I do not think it is a disqualification if he is not a lawyer, only, I just wanted to know

Shri Khadilkar: I happen to be a law graduate; I practised only for six months. Unfortunately I was prevented from practising any further and from entering the precincts of the courts

Mr. Speaker: I believe once a lawyer, always a lawyer

Shri Khadilkar: Yes, in that sense—

श्री खुश बख्त राय : मैंने कोई कट मोशन तो नहीं दिया, लेकिन बोलना चाहता हूँ।

*Moved with the recommendation of the President.